(a) whether it is a fact that orders have since been issued on the remaining recommendations of Shankar Committee regarding the service conditions of Industrial and non-Industrial employees;

(b) if so, what are those recommendations; and

(c) when the orders were issued?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah): (a) and (b). Orders in respect of one of the four remaining recommendations of the Shankar Committee have since been issued. The Committee had recommended that after completion of three years' service an industrial employee whether temporary or permanent should be entitled to three months' notice of discharge or pay in lieu if such a notice of discharge cannot be given. Government have agreed to giving three months' notice or pay in lieu thereof to permanent industrial employees only. Under the existing orders, temporary industrial employees who have rendered more than ten years' service continue to be entitled to three months' notice of termination of service.

(c) 11th August, 1962.

Kolar Gold Fields

*399. **Shri Basumatari:**
Shri D. C. Sharma:
Shri Bishanchander Seth:
Shri Rameshwar Tantia:
Shri Bhagwat Jha Azad:
Shri Bhakt Darshan:
Shri Raghunath Singh:
Shri Bibhuti Mishra:

Will the Minister of **Finance** be pleased to state:

(a) whether any settlement as to the terms and conditions and other arrangements has been reached with the Government of Mysore over the transfer of administrative control of the Kolar gold fields to the Central Government; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) and (b). No, Sir. The matter is still under negotiation with the Government of Mysore.

New Prize Bonds Scheme

*400. **Shri Bishanchander Seth:**
Shri Basumatari:
Dr. P. N. Khan:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Shree Narayan Das:
Shri P. C. Borooah:
Shri Rameshwar Tantia:
Shri Hem Raj:
Shri P. Kunhan:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that Government are considering a new Prize Bonds Scheme which carries a premium also;

(b) if so, when it is likely to be introduced;

(c) how far the new scheme will be more useful than the present one;

(d) whether there is also a proposal to stop the present quarterly draws; and

(e) if so, how this change will benefit Government?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) to (c). After considering the recommendations made by the Committee appointed by the National Savings Central Advisory Board, tentative decisions have been taken on the new Prize Bonds Scheme which is expected to be introduced with effect from 1st January, 1963. It is not usual

to give details of the new scheme before its formal announcement.

(d) No Sir.

(e) Does not arise.

दिल्ली में पूर्ण मद्यनिषेध

*४०१. श्री भक्त दर्शन :
श्री भागवत झा आजाद :

क्या गृह-कार्य मंत्री ६ मई, १९६२ के अतारांकित प्रश्न संख्या ६५० के उत्तर के संबंध में यह बताने की कृपा करेंगे कि दिल्ली में पूर्ण मद्यनिषेध करने के जिस सुझाव पर विचार किया जा रहा था, उसके बारे में क्या निश्चय किया गया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बातार) : तीसरी पंच वर्षीय योजना के अंत तक दिल्ली में नशाबन्दी को पूरी तरह लागू करने के लिये दिल्ली प्रशासन ने एक प्रावस्था-भाजित कार्यक्रम तैयार किया है। १९६२-६३ के वर्ष के लिये उसके सुझाव मंजूर कर लिये गये हैं।

Institutions of National Importance

*402. **Shri D. C. Sharma:** Will the Minister of **Education** be pleased to state the progress made so far in declaring the Gurukul Kangri and Jamia Millia Islamia as institutes of national importance?

The Minister of Education (Dr. K. L. Shrimali): In exercise of the powers conferred by Section 3 of the University Grants Commission Act, 1956 (3 of 1956), the Central Government, on the advice of the Commission have, by notifications dated the 19th June, 1962, declared that the Jamia Millia Islamia, New Delhi and the Gurukula Kangri Vishwavidyalaya, Hardwar, which are institutions for higher education, shall be deemed to be Universities for the purposes of the said Act.

लोहे और इस्पात के आयात के लिये लाइसेंस

८४०. **श्री प्रकाशवीर शास्त्री** : क्या इस्पात और भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि

(क) १९६१ के अप्रैल और सितम्बर के मध्य में आयरन एण्ड स्टील कन्ट्रोलर ने रूपये द्वारा प्राप्त होने वाले क्षेत्र में क्या कुछ आयात के लाइसेंस दिये थे ;

(ख) उस के लिये कितने आवेदन-पत्र प्राप्त हुए थे और जिन पार्टियों को लाइसेंस दिये गये उन के नाम क्या-क्या हैं तथा कितने के वह लाइसेंस उन्हें दिये गये ; और

(ग) जिन पार्टियों को ये लाइसेंस दिये गये उन के लिये आयरन एण्ड स्टील कन्ट्रोलर ने क्या आधार रखा था और जिन आवेदन-पत्रों पर लाइसेंस नहीं दिये गये उन के कारण क्या थे ?

इस्पात और भारी उद्योग मंत्री (श्री चि० सुब्रमण्यम): (क) जी, हां ।

(ख) अप्रैल, —सितम्बर, १९६१ की लाइसेंस अवधि में रुपये द्वारा प्राप्त होने वाले क्षेत्र से इस्पात के आयात के लाइसेंसों के लिए सुस्थापित आयातकों से २९९ आवेदन-पत्र प्राप्त हुए। २२६ आयात-लाइसेंस आवेदन-पत्रों के लिये ८९ लाइसेंस जारी किए गए। एक सूची, जिन में उन फर्मों के नाम जिन्हें लाइसेंस दिए गए हैं तथा वे मूल्य जिन के लिए लाइसेंस दिए गए हैं, सभा पटल पर रखी गई है [पुस्तकालय में रखा गया, देखिये संख्या एल.टी-३३५।६२]।

(ग) बेस कोटे तथा आयरन एण्ड स्टील कन्ट्रोलर, कलकत्ता के करारों के आधार पर लाइसेंस दिए गए। अपूर्ण अथवा दोषपूर्ण और समय के पश्चात् प्राप्त होने वाले तथा आयात-लाइसेंस नीति के विरुद्ध आवेदन-पत्र अस्वीकृत किए गए।